

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 01.07.2010

Meeting No. 13/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 01.07.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2	Sh. A.K.Ohja	AD	MSME
3	Sh T.M Skaria	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 12/11 dt. 24.06.2010. Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	149	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00198/AM10/	Lic.No/Date:0210136204 dt. 07.01.10		

2	150	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/0088/AM10/	Lic.No/Date:0210130817 dt. 25.08.09		

3	151	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/0089/AM10/	Lic.No/Date:0210130818 dt. 25.08.09		

4	152	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status:

	HQ File :01/85/050/00203/AM10/	Lic.No/Date:0210136695 dt. 19.01.10	Deferred

5	153	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00179/AM10/	Lic.No/Date:0210131904 dt. 23.09.09		

6	154	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00115/AM10/	Lic.No/Date:0210131318 dt. 10.09.09		

7	155	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00202/AM10/	Lic.No/Date:0210136694 dt. 19.01.10		

8	156	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00102/AM10/	Lic.No/Date:0210131067 dt. 02.09.09		

9	157	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00103/AM10/	Lic.No/Date:0210131068 dt. 02.09.09		

10	158	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00104/AM10/	Lic.No/Date:0210131069 dt. 02.09.09		

11	159	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00105/AM10/	Lic.No/Date:0210131070 dt. 02.09.09		

12	160	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00129/AM10/	Lic.No/Date:0210132076 dt.01.10.09		

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13	161	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00101/AM10/	Lic.No/Date:0210131053 dt. 01.09.09		

14	162	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00260/AM10/	Lic.No/Date:0210138821 dt. 04.03.10		

15	163	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00091/AM10/	Lic.No/Date:0210130740 dt. 25.08.09		

16	164	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00201/AM10/	Lic.No/Date:0210136644 dt. 18.01.10		

17	165	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00074/AM10/	Lic.No/Date:0210129606 dt. 28.07.09		

18	166	M/S. NEWBY TEAS OVERSEAS PVT. LTD.	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/050/00200/AM10/	Lic.No/Date:0210136633 dt. 18.01.10		
	The above 17 cases & this case were considered by the committee as per agenda. The Committee decided to call representatives of the applicant Firm for PH in regard to the amendment/clarification sought by them, with supporting document.			

Cases to re listed on 29.07.2010.

19	167	M/S. KARANDIKARS CASHELL PVT. LTD	M.No. 13/11 DT.01.07.2010	Status: Transferred
	HQ File :01/85/162/0002/AM11	Modification of SION E-15 (Export Product Dextrin)		
	The case was considered by the committee as per agenda. It was noted that no Industrial Data has been received from concerned EPC . However, since the export product (Dextrin) pertains to Chapter 29, DES-III may consider the matter including the request for shifting the SION from Food Products to Chemicals Group. Case is transferred to DES.III and closed.			

20	168	M/S. D.D. INTL (P) LTD., AMRITSAR	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/162/0084/AM11	Modification of SION E-38 (Export Product –ALL VARITIES OF RICE)		
	The case was considered by the committee as per agenda. The Committee decided to call from the applicant Firm following information:-			
	1. Industry data regarding Production/Consumption at least from 3 representative companies certified by Central Excise Authority alongwith recommendation of concerned EPC. In the mean time the case may be referred to Ministry of Agriculture, Deptt of Agriculture Research & Education (ICAR) for comments. To be re listed on 29.07.2010.			

21	169	M/S. MARICO LTD., MUMBI	M.No. 13/11 DT.01.07.2010	Status: Deferred
	HQ File :01/85/162/00376/AM10	Request of issue of advance authorization under para 4.4.2 of HBP, Vol. I, for export of Milling Grade Copra agsint import of Copra (Grade .II).		
	Committee took note of the analytical report from Tamil Nadu Agricultural University. It was noted that the report does not indicate (i) the weight of Copra analyzed, and (ii) whether the sample was imported or not. Since all facts and details are not available, Committee decided to call applicant for PH with samples to explain the matter alongwith following information:-			
	1. Whether there is any test report for moisture content in export/import product. 2. How much moisture is absorbed on exposure. 3. Nature of packing material in import/export product. 4. Whether the end product is edible grade or not.			
To be re listed on 29.07.2010				

22	170	Ref. from PC-4	M.No. 13/11 DT.01.07.2010	Status: Clarification
	HQ File :01/85/162/0090/AM11	PC-4 F.No. 01/94/180/1131/AM10/PC-4		
	Regarding fixation of SION for proprietary products.			
	Policy Section has requested for comments regarding the procedure followed by NC in fixation of SION or adhoc norms where the applicant firm is the sole manufacture of proprietary item/product. Committee noted that in so far as Marine Products, Food & Misc Products SION has not been fixed for proprietary items. Committee felt that there are two issues: i) about the method of fixing SION for proprietary item ii) method of fixing SION where there is only single manufacturer, but product may not be proprietary. Technical member, informed that standard have not been fixed under PFA for proprietary items particularly in Food Sector. Committee was of the view that proprietary products can always be considered under Para 4.4.2 or 4.7 for fixation of norms, on a case to case basis. With regard to sole manufacturer, it was felt that committee can take a view and finalize in case the item is standard product and not proprietary item keeping in view technical comments on reasonable of wastage. Case may be referred back to Policy Section.			